

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

**EXECUTION APPLICATION NO. 02/2026**

**IN**

**ORIGINAL APPLICATION NO. 125/2025**

**IN THE MATTER OF:**

**NIRMAL KUMAR TRIPATHI**

**...APPLICANT**

**VERSUS**

**UTTAR PRADESH POLLUTION CONTROL**

**BOARD & ORS.**

**.....RESPONDENTS**

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**NEW DELHI**

**DATED: 22.04.2026**



**(PRADEEP MISRA & DALEEP DHYANI)**

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 02/2026  
IN  
ORIGINAL APPLICATION NO. 125/2025



IN THE MATTER OF:  
NIRMAL KUMAR TRIPATHI

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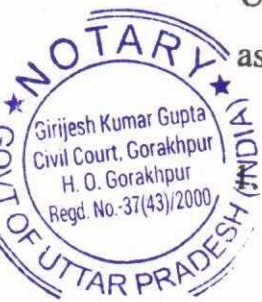
UTTAR PRADESH POLLUTION CONTROL  
BOARD & ORS.

.....RESPONDENTS

AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 1 AND 2

I Ashutosh Chauhan, S/o Late Shri Ratan Singh Chauhan, aged about 45 years, presently posted as Gorakhpur at Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Gorakhpur, do hereby solemnly affirm and state on oath as under:

That I in the above noted capacity, am well conversant with the facts and records of the present case, hence am competent to swear this affidavit. I am also competent and authorized on behalf of Respondent No. 1 to swear this affidavit.



Girijesh Kumar Gupta  
NOTARY  
GORAKHPUR

2. That in an Original Application (OA) No. 125 of 2025 titled as Nirmal Kumar Tripathi Vs Uttar Pradesh Pollution Control Board, the Applicant had made allegations against the illegal operation of the Brick Field by Respondent No. 9. By mean of order dated 01.04.2025 this Hon'ble Tribunal was pleased to disposed of the Original Application by passing the following direction:

*"...therefore, we dispose of the OA directing the respondent no.1 to duly consider the complaint of the applicant, get the spot inspection done, ascertain the compliance of CTO conditions by respondent no.9 and take appropriate punitive and remedial action if respondent no.9 is found to be non-compliant..."*

3. That copy of order passed by this Hon'ble Tribunal was received by U.P. Pollution Control Board at the headquarter at Lucknow on 01.04.2025 and the same was sent to Regional Officer, Gorakhpur on 04.04.2025. However, due to frequent transfers of the Regional Officer, it escaped notice and action taken report could not be filed in time. The replying Respondents tender unconditional apology for the same.
4. That further by way of above Execution Application, the Applicant is seeking compliance of the order dated 01.04.2025 passed in OA No. 125/2025.



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 NOTARY  
 GORAKHPUR

5. That upon considering the application, this Hon'ble Tribunal was pleased to direct the answering Respondents to file the reply.
6. That in compliance of the above said direction, an inspection of the Brick Kiln namely M/s Mahaveer Brick Field, Village-Sirsiya, Tappa-Patna, Pargana-Shahjahanpur, Tehsil-Sadar, District-Deoria was carried on 02.04.2026.

A detailed Inspection Report alongwith its respective enclosures is being annexed herewith and marked as **Annexure-A**

7. That during the inspection following facts have been found:
8. That the aforementioned brick kiln M/s Mahavir Bricks Field (formerly M/s Shakuntala Bricks Field, and prior to that, M/s Mahesh Chandra Brick Kiln) has been established since the year 2003.
9. That the brick kiln in question has submitted an application on 25.01.2003 for obtaining No Objection Certificate (NOC) from the State Board. In pursuance of the said application, an inspection of the brick kiln site was conducted on 03.02.2003. Following the inspection and upon finding that the brick kiln site was in compliance with the Bye-laws of the District Panchayat, Deoria, No Objection Certificate (NOC) was issued to the brick kiln by this office vide Letter No. 176/NOC-24/2003/03, dated 03.02.2003.



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*[Handwritten Signature]*

A true copy of the letter dated 03.02.2003 is being annexed herewith and marked as **Annexure-2**.

10. That currently, Village Mathur Chhapar, with a population of approximately 500, is situated at a distance of about 1.5 km towards **East** of the brick kiln site. To the **West**, Village Sirsiya, with a population of approximately 5,000 is located at a distance of about 600 meters. To the **North**, Village Baripur, with a population of approximately 500 is situated at a distance of about 800 meters. To the **South**, Village Bibichak with a population of approximately 500 is located at a distance of about 200 meters. To the **Northeast**, Village Kotwa, with a population of approximately 1,000 is situated at a distance of about 800 meters. To the **Northwest** Tola Mahadeva (Village Sirsiya) with a population of approximately 800, is located at a distance of about 700 meters.



11. That consent under Air and Water Act has been issued to the brick kiln by the State Board vide Reference No. 223516/UPPCB/Gorakhpur (UPPCBRO)/CTO/Both/Deoria/2024, dated 09.10.2024, valid for the period up to 31.07.2029.

A true copy of the CTO dated 09.10.2024 is being annexed herewith and marked as **Annexure-3**.

12. That the brick kiln produces bricks at a rate of 20,000 bricks, utilizing sand and clay as raw materials.

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13. That the coal, bio-briquettes, and wood are utilized as a fuel at the brick kiln. At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site.
14. That gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control system.
15. That port hole, platform, and a ladder were found installed on the chimney to facilitate the monitoring of air pollutants emitted from the brick kiln.
16. That no other source of air pollution such as DG set etc. was found installed at the brick kiln premises.
17. That the brick kiln periodically does water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection.
18. That at the brick kiln, water is utilized solely during the mixing process; consequently, no effluent of any kind is generated. Additionally, water is used for domestic purposes. Effluent generated from domestic use is disposed of through a septic tank and a soak pit. No ETP or STP are required for Brick Kiln.
19. That a lightning arrester has been installed on the chimney by the brick kiln.



A handwritten signature in blue ink, appearing to be "Girijesh Kumar Gupta".

Girijesh Kumar Gupta  
NOTARY  
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20. That the brick kiln has tree plantation in three directions of the premises: East, West, and South. During the inspection, the brick kiln's representative stated that the tree plantation work across all four directions would be completed by the month of July.
21. That the UPPCB vide its Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06.04.2026 has sent a direction to Brick Kiln for strict compliance of the conditions.
- A true copy of the letter dated 06.04.2026 is being annexed herewith and marked as **Annexure-4**.
22. That the compliance status of the specific conditions of CTO dated 09.10.2024 is mentioned below in tabulated format:

| S.No. | Specific Conditions   | Compliance Status  |
|-------|---|--|
| 1.    | This consent is valid for existing source of emission and production of 20,000 bricks/day in name of M/s Mahaveer Bricks Field Old Name Shakuntala Bricks Field, Arajai no.-985, Vill-Sirsiya, Tappa- Patna, Pargana-Shahjahanpur, Tehsil-Sadar, Distt- Deoria. | Capacity of Brick Kiln is 20,000 bricks/day and established on Arajai no.-985, Vill-Sirsiya, Tappa-Patna, Pargana-Shahjahanpur, Tehsil-Sadar, Distt- Deoria.                   |
| 2.    | Minimum 20% bio-briquette shall be used in place of coal as a fuel.   | Coal, bio-briquettes, and wood are utilized as fuel at the brick kiln. At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site. |
| 3.    | Solid waste generated from the brick kiln shall be disposed of in such a manner that river,   | At the time of Inspection No Solid Waste found Generating from Brick   |



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| S.No. | Specific Conditions   | Compliance Status  |
|-------|---|--|
|       | surface water sources or ground water should not be polluted.   | Kiln.  |
| 4.    | Proper arrangements/steps should be made by brick kiln for suppression of dust from moving area around the main brick kiln (i.e. brick soling/pavement, water sprinkling etc.).   | The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection.  |
| 5.    | The brick kiln shall ensure conversion of natural draft to induced draft brick kiln (with rectangular kiln shape and ZIG-ZAG brick setting) at the earliest in compliance of directions issued by CPCB vide letter no. IPC-V(SS1)/Brick Kiln/2017 dated 27/06/2017. | The brick kiln representative stated that the conversion of natural draft to induced draft brick kiln (with rectangular kiln shape and ZIG -ZAG brick setting) at the end of this production session.  |
| 6.    | Proper arrangement should be made by the brick kiln for controlling the accumulation of fine dust.  | The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection.  |
| 7.    | Brick kiln shall make monitoring arrangement platform/port hole/ladder attached to stack as per CPCB emission regulation part-III before started next season of brick kiln.   | At the time of inspection Port hole, platform, and a ladder were found installed on the chimney to facilitate the monitoring of air pollutants emitted from the brick kiln.  |
| 8.    | You are hereby directed to send, stack & ambient monitoring report from NABL Laboratory within one month from the issue of this letter.   | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance   |
| 9.    | Brick kiln shall ensure adequate plantation for development of green belt around the periphery of the brick kiln.   | The brick kiln has tree plantation in three directions of the premises: East, West, and South. During the inspection, the brick kiln representative stated that the tree plantation work across all four directions would be completed by the month of July. |
| 10.   | Brick kiln shall obtain prior approval from the Board before  | Till the Inspection Brick Kiln has not making any  |



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NOTARY  
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| S.No. | Specific Conditions  | Compliance Status   |
|-------|--|---|
|       | making modifications in production capacity/manufacturing process.   | modifications in production capacity/manufacturing process.   |
| 11.   | Brick kiln shall abide by the directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, State Pollution Control Board, MoEF & C.C. for protection and safeguard of Environment from time to time. | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance  |
| 12.   | Brick Kiln will not use spent organic solvent, oily residue, pet coke, filter press cake, plastic, rubber, leather cutting as fuel.  | At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site.   |
| 13.   | Brick Kiln should install lightning Arrestor as per the PWD norms or any other standard design for the brick kiln to avoid the damage to stack caused due to lightning attack.   | A lightning arrester has been installed on the chimney by the brick kiln.   |
| 14.   | The brick kiln should regularly operate and maintain Air Pollution Control System (APCS), So that it may meet stipulated emission standards.   | Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control System.  |
| 15.   | Brick kiln shall provide permission to this office issued by Zila Panchayat & Mining Department within 02 months from date of issue of this consent to operate.  | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance  |
| 16.   | Brick kiln shall be operated in such a manner that Ambient Air quality should not be adversely affect.   | Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control System.<br>The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was |



*[Handwritten Signature]*

Girijesh Kumar Gupta  
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| S.No. | Specific Conditions  | Compliance Status   |
|-------|--|---|
|       |  | verified at the time of inspection.   |
| 17.   | Brick kiln shall comply the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981. | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance            |
| 18.   | Brick kiln shall comply the provision of E.P. Act, 1986 and as amended.  | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance            |
| 19.   | This C.T.O. will be cancelled or revoked if any valid complaint received to this office against the Brick kiln unit.                                 | Upon receipt and verification of a complaint, action will be taken against the brick kiln in accordance with the rules. |

The present affidavit is being submitted before this Hon'ble Tribunal for its kind perusal and consideration.


  
DEPONENT

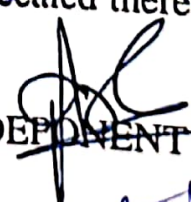
**VERIFICATION:**

Verified at Gorakhpur on this the 21<sup>st</sup> day of April, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed there from.



7/2/26  
I have examined before me of  
21/4/26  
Ashutosh Chandra  
who is identified by  
I have satisfied my self regarding the representation  
that he/she understands the contents of this affidavit  
and has signed the same in presence of me

  
Girijesh Kumar Gupta  
NOTARY  
GORAKHPUR

  
DEPONENT

Identified by  
of Ashutosh Chandra  
He signed before me  
self attested  
21/4/26  
RNUP 2989/88

ANNEXURE-A**Report in compliance of Hon'ble NGT Order dated 27-01-2026 in the matter of "O.A. No. 125 of 2025 Nirmal Kumar Tripathi Vs Uttar Pradesh Pollution Control Board & Ors."**

In compliance of Hon'ble NGT Order dated 27-01-2026 in the matter of "O.A. No. 125 of 2025 Nirmal Kumar Tripathi Vs Uttar Pradesh Pollution Control Board & Ors." Inspection of Brick Kiln M/s Mahaveer Brick Field, Vill-Sirsiya, Tappa-Patna, Pargana-Shahjahanpur, Tehsil-Sadar, Distt. -Deoria was conducted on Dated 02-04-2026. Inspection Report is Attached as (Annexure-1)

Details as per Inspection Report is as below-

1. The aforementioned brick kiln M/s Mahavir Bricks Field (formerly M/s Shakuntala Bricks Field, and prior to that, M/s Mahesh Chandra Brick Kiln) has been established since the year 2003.
2. An application was submitted on 25-01-2003 by the brick kiln to obtain a No Objection Certificate (NOC) from the State Board. In pursuance of the said application, an inspection of the brick kiln site was conducted on 03-02-2003. Following the inspection and upon finding that the brick kiln site was in compliance with the Bye-laws of the District Panchayat, Deoria No Objection Certificate (NOC) was issued to the brick kiln by this office vide Letter No. 176/NOC-24/2003/03, dated 03.02.2003. (Annexure-2)
3. Currently, Village Mathur Chhappar, with a population of approximately 500, is situated at a distance of about 1.5 km to the **East** of the brick kiln site. To the **West**, Village Sirsiya, with a population of approximately 5,000 is located at a distance of about 600 meters. To the **North**, Village Baripur, with a population of approximately 500 is situated at a distance of about 800 meters. To the **South**, Village Bibichak with a population of approximately 500 is located at a distance of about 200 meters. To the **Northeast**, Village Kotwa, with a population of approximately 1,000 is situated at a distance of about 800 meters. To the **Northwest** Tola Mahadeva (Village Sirsiya) with a population of approximately 800, is located at a distance of about 700 meters.
4. Consent (Water and Air) has been issued to the brick kiln by the State Board vide Reference No. 223516/U PPCB/Gorakhpur (UPPCBRO)/CTO/Both/Deoria/2024, dated 09.10.2024, valid for the period up to 31.07.2029. (Annexure-3)
5. The brick kiln produces bricks at a rate of 20,000 bricks per day, utilizing sand and clay as raw materials.
6. Coal, bio-briquettes, and wood are utilized as fuel at the brick kiln. At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site.

7. Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control System.
8. Port hole, platform, and a ladder were found installed on the chimney to facilitate the monitoring of air pollutants emitted from the brick kiln.
9. No other source of air pollution such as DG set etc. was found installed at the brick kiln premises.
10. The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection.
11. At the brick kiln, water is utilized solely during the mixing process; consequently, no effluent of any kind is generated. Additionally, water is used for domestic purposes. Effluent generated from domestic use is disposed of through a septic tank and a soak pit. No ETP or STP are required for Brick Kiln.
12. A lightning arrester has been installed on the chimney by the brick kiln.
13. The brick kiln has tree plantation in three directions of the premises: East, West, and South. During the inspection, the brick kiln representative stated that the tree plantation work across all four directions would be completed by the month of July.
14. A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance. **(Annexure-4)**
15. Compliance status of specific Conditions of CTO dated 09.10.2024 is mentioned in below table:-

| S.No. | Specific Conditions   | Compliance Status  |
|-------|---|--|
| 1.    | This consent is valid for existing source of emission and production of 20,000 bricks/day in name of M/s Mahaveer Bricks Field Old Name Shakuntala Bricks Field, Araji no.-985, Vill-Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil-Sadar, Distt- Deoria. | Capacity of Brick Kiln is 20,000 bricks/day and established on Araji no.-985, Vill-Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil-Sadar, Distt- Deoria.                  |
| 2.    | Minimum 20% bio-briquette shall be used in place of coal as a fuel.   | Coal, bio-briquettes, and wood are utilized as fuel at the brick kiln. At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site. |

|    |   |  |
|----|---|--|
| 3. | Solid waste generated from the brick kiln shall be disposed off in such a manner that river, surface water sources or ground water should not be polluted.  | At the time of Inspection No Solid Waste found Generating from Brick Kiln.   |
| 4. | Proper arrangements/steps should be made by brick kiln for suppression of dust from moving area around the main brick kiln (i.e. brick soling/pavement, water sprinkling etc.).   | The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection.  |
| 5. | The brick kiln shall ensure conversion of natural draft to induced draft brick kiln (with rectangular kiln shape and ZIG-ZAG brick setting) at the earliest in compliance of directions issued by CPCB vide letter no. IPC-V(SS1)/Brick Kiln/2017 dated 27/06/2017. | The brick kiln representative stated that the conversion of natural draft to induced draft brick kiln (with rectangular kiln shape and ZIG - ZAG brick setting) at the end of this production session. |
| 6. | Proper arrangement should be made by the brick kiln for controlling the accumulation of fine dust.  | The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection.  |
| 7. | Brick kiln shall make monitoring arrangement platform/port hole/ladder attached to stack as per CPCB emission regulation part-III before started next season of brick kiln.   | At the time of inspection Port hole, platform, and a ladder were found installed on the chimney to facilitate the monitoring of air pollutants emitted from the brick kiln.                            |
| 8. | You are hereby directed to send, stack & ambient monitoring report from NABL Laboratory within one month from the issue of this letter.   | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance   |
| 9. | Brick kiln shall ensure adequate plantation for development of green belt around the periphery of the brick kiln.   | The brick kiln has tree plantation in three directions of the premises: East, West, and South. During the  |




|     |  |  |
|-----|--|--|
|     |  | inspection, the brick kiln representative stated that the tree plantation work across all four directions would be completed by the month of July. |
| 10. | Brick kiln shall obtain prior approval from the Board before making modifications in production capacity/manufacturing process.  | Till the Inspection Brick Kiln has not making any modifications in production capacity/ manufacturing process.                                     |
| 11. | Brick kiln shall abide by the directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, State Pollution Control Board, MoEF & C.C. for protection and safeguard of Environment from time to time. | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance                                       |
| 12. | Brick Kiln will not use spent organic solvent, oily residue, pet coke, filter press cake, plastic, rubber, leather cutting as fuel.  | At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site.  |
| 13. | Brick Kiln should install lighting Arrestor as per the PWD norms or any other standard design for the brick kiln to avoid the damage to stack caused due to lighting attack.   | A lightning arrester has been installed on the chimney by the brick kiln.  |
| 14. | The brick kiln should regularly operate and maintain Air Pollution Control System (APCS), So that it may meet stipulated emission standards.   | Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control System. |
| 15. | Brick kiln shall provide permission to this office issued by Zila Panchayat & Mining   | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-  |




|     |  |   |
|-----|--|---|
|     | Department within 02 months from date of issue of this consent to operate.   | 2026 has been sent to Brick Kiln for Compliance   |
| 16. | Brick kiln shall be operated in such a manner that Ambient Air quality should not be adversely affect.   | Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control System.<br><br>The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection. |
| 17. | Brick kiln shall comply the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981. | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance  |
| 18. | Brick kiln shall comply the provision of E.P. Act, 1986 and as amended.  | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance  |
| 19. | This C.T.O. will be cancelled or revoked if any valid complaint received to this office against the Brick kiln unit.                                 | Upon receipt and verification of a complaint, action will be taken against the brick kiln in accordance with the rules.   |

The above report is submitting for your perusal and necessary action.

*Nitish Kumar*  
16/04/2026  
(Nitish Kumar)  
J.E.

*Singh!*  
16/04/2026  
(Purnaditya Pratap Singh)  
A.E.E.

Regional Officer,

*[Signature]*  
16/04/26  
आशुतोष चौहान  
क्षेत्रीय अधिकारी  
प्रदूषण नियंत्रण बोर्ड  
गोरखपुर

मेसर्स महावीर ब्रिक्स फील्ड, ग्राम-सिरसिया, तप्पा-पटना, परगना-शाहजहाँपुर, तहसील-सदर, जनपद-देवरिया की निरीक्षण आख्या।

कृपया विषयक ईट भट्टे का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 02.04.2026 को किया गया। निरीक्षण के समय श्री राहुल यादव, ईट भट्टा प्रतिनिधि के रूप में उपस्थित थे। विस्तृत आख्या निम्नवत है :-

1. उक्त ईट भट्टा मेसर्स महावीर ब्रिक्स फील्ड पूर्व में मेसर्स शकुन्तला ब्रिक्स फील्ड तथा उसके पूर्व में मेसर्स महेश चन्द्र ईट भट्टा के नाम से वर्ष 2003 से स्थापित है।
2. ईट भट्टे द्वारा राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त करने हेतु दिनांक 25.01.2003 को आवेदन किया गया था। उक्त के अनुक्रम में ईट भट्टा स्थल का निरीक्षण दिनांक 03.02.2003 को किया गया था। निरीक्षणोपरान्त ईट भट्टा स्थल जिला पंचायत देवरिया की उपविधियों के अनुरूप पाए जाने की दशा में ईट भट्टे को इस कार्यालय के पत्र सं० 176/एन०ओ०सी०-24/2003/03, दिनांक 03.02.2003 के माध्यम से अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. वर्तमान में ईट भट्टा स्थल के पूरब दिशा में लगभग 1.5 कि०मी० की दूरी पर ग्राम माथुर छापर आबादी लगभग 500 स्थित है। पश्चिम दिशा में लगभग 600 मी० की दूरी पर ग्राम सिरसिया आबादी लगभग 5000 स्थित है। उत्तर दिशा में लगभग 800 मी० की दूरी पर ग्राम बारीपुर आबादी लगभग 500 स्थित है। दक्षिण दिशा में लगभग 200 मी० की दूरी पर ग्राम बीबीचक आबादी लगभग 500 स्थित है। उत्तर पूरब दिशा में लगभग 800 मी० की दूरी पर ग्राम कोटवा आबादी लगभग 1000 स्थित है। उत्तर पश्चिम दिशा में लगभग 700 मी० की दूरी पर टोला महादेवा, ग्राम सिरसिया आबादी लगभग 800 स्थित है।
3. ईट भट्टे को राज्य बोर्ड के संदर्भ सं० 223516/UPPCB/Gorakhpur (UPPCBRO)/CTO/Both/Deoria, 2024 दिनांक 09.10.2024 के माध्यम से दिनांक 31.07.2029 तक की अवधि हेतु सशर्त सहमति (जल एवं वायु) निर्गत किया गया है।
4. ईट भट्टे द्वारा कच्चे माल के रूप में बालू एवं मिट्टी का प्रयोग कर 20,000 ईट/दिन की दर से ईट का उत्पादन किया जाता है।
5. ईट भट्टे में ईंधन के रूप में कोयला, बायोब्रिकेट एवं लकड़ी का प्रयोग किया जाता है। निरीक्षण के समय स्थल पर किसी प्रकार का प्रतिबन्धित ईंधन उपयोग होता एवं भण्डारित नहीं पाया गया।
6. ईट भट्टे पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ग्रेविटी सेटलिंग चैम्बर एवं लगभग 27.0 मीटर ऊँची चिमनी स्थापित पाया गया।
7. ईट भट्टे की चिमनी से उत्सर्जित वायु प्रदूषकों के अनुश्रवण हेतु चिमनी पर पोर्ट होल, प्लेट फार्म एवं सीढ़ी स्थापित पाया गया।

8. ईट भट्टे पर वायु प्रदूषण का कोई अन्य स्रोत यथा डी0जी0 सेट इत्यादि स्थापित नहीं पाया गया।
9. ईट भट्टे द्वारा परिसर में धूल उत्सर्जन के नियंत्रण हेतु समय-समय पर वाटर स्प्रीकलिंग का कार्य किया जाता है, जिसे निरीक्षण के समय सत्यापित किया गया।
10. ईट भट्टे में जल का प्रयोग मात्र मिक्सिंग प्रक्रिया में किया जाता है, जिससे किसी प्रकार का उत्प्रवाह जनित नहीं होता है। इसके अतिरिक्त जल का प्रयोग घरेलू प्रयोजन में किया जाता है। घरेलू प्रयोजन से जनित उत्प्रवाह का निस्तारण सेप्टिक टैंक एवं सोक पिट के माध्यम से किया जाता है। ईट भट्टे हेतु ई0टी0पी0 अथवा एस0टी0पी0 की आवश्यकता नहीं है।
11. ईट भट्टे द्वारा चिमनी पर लाईटनिंग अरेस्टर स्थापित किया गया है।
12. ईट भट्टे द्वारा परिसर के तीन दिशाओं पूरब, पश्चिम एवं दक्षिण दिशाओं में कुछ वृक्षारोपण किया गया है। ईट भट्टा प्रतिनिधि द्वारा निरीक्षण के समय अवगत कराया गया कि माह जुलाई में चारों दिशाओं में वृक्षारोपण का कार्य पूर्ण करा दिया जायेगा।

उपरोक्तानुसार ईट भट्टे को निर्गत सशर्त सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्तों की अनुपालन आख्या हेतु नोटिस प्रेषित किया जाना उचित प्रतीत होता है। आख्या एवं ईट भट्टे को प्रेषणीय नोटिस का स्वच्छ आलेख आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

Neelish kumar  
16/04/2026  
(नीतीश कुमार)  
अवर अभियन्ता

सहायक अभियन्ता / क्षेत्रीय अधिकारी

Pringh.  
16/04/2026

16/04/26  
आशुतोष चौहान  
क्षेत्रीय अधिकारी  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
गोरखपुर

प्रामाणिक विवरण

क्षेत्रीय कार्यालय -

दूरभाष-273937



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

गोरखपुर

संदर्भ संख्या 176 / रज० औ०सी०-१५/२०१३

दिनांक ०३-१-०३

सेवा में,

सेवा में - ... महेस चन्द्र ईट मइल ...

... ग्राम-सिराया पो०-रामपुर कारखाना ...

... जनपद-देवरिया ॥३०५०॥ ...

विवरण : पर्यावरणीय प्रदूषण को दृष्टि से/नई इकाई को स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार/संपर्कों के नवीनीकरण हेतु अनापत्ति प्रमाण-पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 25.1.03 का संदर्भ लें आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट तर्कों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपातक के साथ सशर्त अनापत्ति की जाती है।

१- अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : ... ग्राम-सिराया पो०-रामपुर कारखाना ...

तहसील-देवरिया

... उ०सी० सं०-१०५ ...

जनपद-देवरिया ॥३०५०॥

(ख) उत्पादन : ... 18,000 ईट प्रतिदिन ...



**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : ORANGE**

**Application Id : 28548765**

**223516/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2024**

**Date: 09/10/2024**

To,

M/s

**MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD**

**Vill- Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil- Sadar, Distt- Deoria,DEORIA,**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD** located at **Vill- Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil- Sadar, Distt- Deoria,DEORIA,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD** granted for the period from **09/10/2024 to 31/07/2029** and valid for manufacturing of following products.

| S No | Product          | Quantity | Unit        |
|------|------------------|----------|-------------|
| 1    | Bricks-20000/Day | 20000    | Numbers/Day |

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
|                  |               |                    |                 |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|       |           |          |

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device     | Height of Stack |
|-------|----------------------|--------------|----------|--------------------|-----------------|
| 1     | Chimney              | Wood/Coal    | 01       | Particulate Matter | 27 Mtr.         |

**Emmission Quality Standards**

| S No. | Stack no | Parameters         | Standards |
|-------|----------|--------------------|-----------|
| 1     | 01       | Particulate Matter | 27 Mtr.   |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area |            | Commercial Area |            | Residential Area |            | Silence Zone |            |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
|  | Day Time        | Night Time | Day Time        | Night Time | Day Time         | Night Time | Day Time     | Night Time |
|  | 75              | 70         | 65              | 55         | 55               | 45         | 50           | 40         |

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for existing source of emission and production of 20,000 bricks/day in name of MS MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD, Arajji No. 985, Vill-Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil- Sadar, Distt- Deoria.
2. Minimum 20% bio-briquette shall be used in place of coal as a fuel.
3. Solid waste generated from the brick kiln shall be disposed off in such a manner that river, surface water sources or ground water should not be polluted.
4. Proper arrangements/steps should be made by brick kiln for suppression of dust from moving area around the main brick kiln (i.e. brick soling/pavement, water sprinkling etc.).
5. The brick kiln shall ensure conversion of natural draft to induced draft brick kiln(with Rectangular kiln shape and ZIG-ZAG brick setting) at the earliest in compliance of directions issued by CPCB vide letter no.

IPC-V(SSl)/Brick Kiln/2017 dated 27/06/2017.

6. Proper arrangement should be made by the brick kiln for controlling the accumulation of fine dust.
7. Brick kiln shall make monitoring arrangement platform/port hole/ladder attached to stack as per CPCB emission regulation part-III before started next season of brick kiln.
8. You are hereby directed to send, stack & ambient monitoring report from NABL Laboratory within one month from the issue of this letter.
9. Brick kiln shall ensure adequate plantation for development of green belt around the periphery of the brick kiln.
10. Brick kiln shall obtain prior approval from the Board before making modifications in production capacity/manufacturing process.
11. Brick kiln shall abide by the directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, State Pollution Control Board, MoEF & C.C. for protection and safeguard of Environment from time to time.
12. Brick Kiln will not use spent organic solvent, oily residue, pet coke, filter press cake, plastic, rubber, leather cutting as fuel.
13. Brick Kiln should install lighting Arrestor as per the PWD norms or any other standard design for the brick kiln to avoid the damage to stack caused due to lighting attack.
14. The brick kiln should regularly operate and maintain Air Pollution Control System (APCS), So that it may meet stipulated emission standards.
15. Brick kiln shall provide permission to this office issued by Zila Panchayat & Mining Department within 02 months from date of issue of this consent to operate.
16. Brick kiln shall be operated in such a manner that Ambient Air quality should not be adversely affect.
17. Brick kiln shall comply the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.
18. Brick kiln shall comply the provision of E.P. Act, 1986 and as amended.
19. This C.T.O. will be cancelled or revoked if any valid complaint received to this office against the Brick kiln unit.

Copy to:

CEO 6 : UPPCB, Lucknow.

**AJEET**  
**KUMAR**  
**SUMAN**  
Regionally Officer

Digitally signed  
by AJEET  
KUMAR SUMAN  
Date: 2024.10.09  
13:38:32 +05'30'

**AJEET**  
**KUMAR**  
**SUMAN**  
Regionally Officer

Digitally signed  
by AJEET KUMAR  
SUMAN  
Date: 2024.10.09  
13:38:55 +05'30'



पत्रांक: 54/सी०-167/ई०अ०/२०२६

दिनांक: ०६-०५-२६

सेवा में,

मेसर्स महावीर ब्रिक्स फील्ड,  
ग्राम- सिरसिया, तप्पा- पटना, परगना- शाहजहाँपुर,  
तहसील- सदर,  
जनपद- देवरिया।

विषय- निर्गत सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्तों के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपके ईट भट्ठे को राज्य बोर्ड के संदर्भ सं० 223516/UPPCB/Gorakhpur (UPPCBRO)/CTO/Both/Deoria/2024 दिनांक 09.10.2024 के माध्यम से दिनांक 31.07.2029 तक की अवधि हेतु सशर्त सहमति (जल एवं वायु) निर्गत किया गया है। आप द्वारा निर्गत सहमति में अधिरोपित विशिष्ट शर्तों की अनुपालन आख्या इस कार्यालय को प्रेषित नहीं की गयी है।

अतः आपको निर्देशित किया जाता है कि निर्गत सहमति दिनांक 09.10.2024 में अधिरोपित विशिष्ट शर्तों की अनुपालन आख्या इस कार्यालय को अविलम्ब प्रेषित करना सुनिश्चित करें।

भवदीय

(आशुतोष चौहान)  
क्षेत्रीय अधिकारी

प्रतिलिपि- मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ।

क्षेत्रीय अधिकारी

o/c  
h

## BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal/OA NO. EA No.2 of 2026 In OA No.125 of 2025

In re:

**NIRMAL KUMAR TRIPATHI**Plaintiff /Appellants/  
Petitioner/Complainant

VERSUS

**UTTAR PRADESH POLLUTION CONTROL  
BOARD & ORS**Defendant/Respondent/  
Accused

KNOW ALL to whom these present shall come that I/We  
Anuj Kumar Chaubey the above named Law officer  
do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above  
noted case & authorize :-

**Mr.Pradeep Misra, Mr. Daleep Dhyani, Advocates,  
138, New Lawyers Chamber, Supreme Court of India,  
New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this \_\_\_\_\_ day of \_\_\_\_\_

Ac \_\_\_\_\_ (subject to the terms of fees.)

(PRADEEP MISRA)(DALEEP DHYANI)  
Advocate Advocate (D/435/01)

Client  
Anuj Kumar Chaubey  
Law Officer-I  
U.P. Pollution Control Board  
Lucknow

